

(14)

Central Administrative Tribunal

HYDERABAD BENCH : AT HYDERABAD

C.P.No.56 of 1990 in
O.A. No. 990 of 1989

Date of Decision : 20.12.1990

~~XXX No.~~

Mr. A. Veeraiah

Petitioner.

Mrs. S. Rekha Prasad

Advocate for the
petitioner (s)

Versus

The General Manager, S.C.Railway,
Secunderabad and another

Respondent.

Mr. N.R. Devaraj, SC for Railways

Advocate for the
Respondent (s)

CORAM :

THE HON'BLE MR. D. Surya Rao, Member (Judl.)

THE HON'BLE MR. R. Balasubramanian, Member (Admn.)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether it needs to be circulated to other Benches of the Tribunal?
5. Remarks of Vice Chairman on columns 1, 2, 4
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)


HDSR
M(J)


HRBS
M(A)

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

CONTEMPT PETITION NO. 56 of 1990

IN

O.A. NO. 990 of 1989

DATE OF JUDGMENT: 20th December, 1990

BETWEEN:

Mr. A. Veeraiah .. Applicant

AND

1. Mr. Madan M.L. Sarma,
The General Manager,
S.C. Railway, Secunderabad.
2. Mr. S.M. Farooqui,
The Divisional Railway Manager,
S.C. Railway, Vijayawada. .. Respondents

FOR APPLICANT: Mrs. S. Rekha Prasad, Advocate

FOR RESPONDENTS: Mr. N.R. Devaraj, SC for Railways.

CORAM: Hon'ble Shri D. Surya Rao, Member (Judl.)
Hon'ble Shri R. Balasubramanian, Member (Admn.)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI D. SURYA RAO, MEMBER (JUDL.)

This is an application filed for contempt on the ground that the order of the Tribunal dated 22.12.1989 in O.A. No. 990 of 1989 has not been complied with. The said application had been filed by a casual labourer of the

To

1. Mr. Madan M.L. Sarma,
The General Manager,
S.C. Railway, Secunderabad.
2. Mr. ~~S. M. FAROOQUI~~,
The Divisional Railway Manager,
S.C. Railway, Vijayawada.
3. One copy to Mr. S. Rekha Prasad, Advocate,
2-2-1144p3/1/B, New Nallakunta, Hyderabad.
4. One copy to Mr. N.R. Devaraj, SC for Railways.
5. One copy to The Hon'ble Mr. R. Balasubramanian,
Member A), C.A.T., Hyderabad Bench, Hyderabad.
6. One Spare Copy.

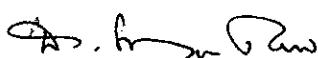
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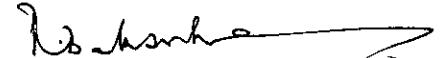
(16)

South Central Railway, Vijayawada Division claiming that he had been injured while returning home from duty and that he is entitled for regularisation of service in the Railways. We had refused to admit the application as not maintainable. However, in view of the ~~regular~~ service put in by the applicant as casual labourer and circumstances viz., that he would have been regularised, but for his being crippled we were of the opinion that the matter requires sympathetic consideration of the General Manager. We had accordingly recommended that the matter ~~should~~ may be considered by the General Manager and ~~the applicant be considered in a suitable post.~~

2. We have heard the learned counsel for the applicant, Mrs. S. Rekha Prasad and the learned Standing counsel for the Railway/respondents, Shri R. N. R. Devaraj, who takes notice and opposes the contempt petition. It is clear that under the judgment, no specific right of appointment has been given to the applicant. ~~or Only an observation has been made that the case requires sympathetic consideration and the General Manager may do so. We left the matter entirely to the General Manager to decide. In view thereof, it is clear that there is no question of contempt of the order of this Tribunal, either could or did arise. The contempt petition is accordingly dismissed. No costs.~~

(Dictated in the open Court)


(D. SURYA RAO)
Member (Judl.)


(R. BALASUBRAMANIAN)
Member (Admn.)

Dated: 20th December, 1990.


Deputy Registrar (J)

per 16
M
D.C.J
CHECKED BY
TYPED BY

APPROVED BY
COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. B. N. JAYASIMHA : V.C.
AND

THE HON'BLE MR. D. SURYA RAO : M(J)
AND

THE HON'BLE MR. J. NARASIMHA MURTY : M(J)
AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

DATE: 24-9-20/12/90

✓
ORDER / JUDGEMENT:

~~N.A. / R.A. / C.A.~~ No. 56/90
in

~~T.A. NO.~~

~~W.P. NO.~~

O.A. No. 990/89

Admitted and Interim directions
issued.

Allowed.

Dismissed for default.

Dismissed as withdrawn.

Dismissed. ✓

Disposed of with direction.

M.A. Ordered / Rejected
DESPATCH
No order as to costs. ✓ 15/12/1991

